

COURT-II
APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 141 of 2014 & IA 240 of 2014 &
Appeal No. 123 of 2014 & IA 220 of 2014

Dated : 7th August, 2014

Present : **Hon'ble Mr. Rakesh Nath, Technical Member**
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal No. 141 of 2014 & IA 240 of 2014

Sai Wardha Power Ltd. Appellant(s)
Versus
Reliance Infrastructure Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1
Mr. Hasan Murtaza

Appeal No. 123 of 2014 & IA 220 of 2014

Reliance Infrastructure Ltd. & Anr. Appellant(s)
Versus
Wardha Power Company Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1
Mr. Buddy A. Ranganadhan

ORDER

Pleadings are complete in Appeal No. 123 of 2014.

In Appeal No. 141 of 2014, learned counsel for the State Commission seeks some time to file reply. He is directed to file the same by 14th August, 2014 after serving copy thereof on the other side.

Post the matter for hearing on **19th August, 2014.**

(Justice Surendra Kumar)
Judicial Member
rkt

(Rakesh Nath)
Technical Member

